

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.S.P. No. 300/(MAH)/2017

CORAM:

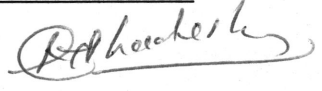

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2017

NAME OF THE PARTIES: M/s. Alankit Exports Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
10	Chandrasekhar Mhadeshwar & Madan Gupta	Advocate for petitioners	 

Order

TCSP No. 300/230-232/NCLT/MB/MAH/2017

For having the Petitioner Counsel submits that the Hon'ble High Court has not passed an order for appointment of Chartered Accountant and his remuneration, at his request, this Bench hereby appoints M/s. Gondalia & Mandviwala, CA, Hamam House, Ambalal Doshi Marg, Fort, Mumbai - 400 023 with a remuneration of ₹43, 000 (Rupees Forty-three thousand only) to assist OL in filing its report.

At request of the Petitioner Counsel, this Bench hereby directs the Regional Director and the Official Liquidator to file their Reports two days before next date of hearing.

List this matter for hearing on 9.2.2017.

Sd/-

B.S.V.PRAKASHKUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)